

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(APPELLATE JURISDICTION)**

DFR NO. 1708 OF 2019

Dated: 6th June, 2019

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. B.N. Talukdar, Technical Member (P&NG)**

In the matter of :

**Petronet MHB Ltd. ... Appellant(s)
Vs.
Petroleum & Natural Gas Regulatory Board & Ors. ... Respondent(s)**

Counsel for the Appellant(s) : Mr. P. Sinha
Mr. R. R. Sinha
Mr. R. Dutta

Counsel for the Respondent(s) : Mr. Sushant Chaturvedi
h/f Mr. Ehrasz Zafar for R-1

ORDER

Heard Mr. P. Sinha, learned counsel for the Appellant.

Objection raised by the Registry is over-ruled.

Issue notice to the Respondents, returnable on **19.07.2019**. Mr. Sushant Chaturvedi, learned counsel takes notice on behalf of Respondent No. 1. Dasti, in addition, is permitted.

Respondents may file reply/objection, if any, on or before 04.07.2019 with advance copy to the other side. Thereafter, rejoinder may be filed by the Appellant on or before 11.07.2019.

Registry is directed to number the appeal and list the matter for admission on **19.07.2019**.

(B.N. Talukdar)
Technical Member (P&NG)
tpd/pk

(Justice Manjula Chellur)
Chairperson